

C. A. T. Bench, JAIPUR

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Date of Order

Order G.A. No. 436/93

3.8.1993

Mr. J. K. Kaushik - counsel for the applicant.

The applicant is working since 1978 and according to him he is treated as a temporary status labour. Once a temporary status is gained then naturally he ceases to be a casual labour. Apart from that casual labour is a labour employed on an un-planned and un-anticipated work. When a work is planned and anticipated, temporary labour is engaged against the temporary work. So the meaning of the casual labour should not be misunderstood. As far as this case is concerned, the applicant is working in the construction Division and his seniority is not likely to <sup>be</sup> affected. The learned counsel for the applicant could not show us any rule by which his seniority is governed. In the facts and circumstances, we do not find any force in the O.A. and the same is rejected.

  
(P. P. Srivastava)  
Member (A)

  
(D. L. Mehta)  
Vice Chairman

6-8-93

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(M. Ban) on 23-8-93  
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